

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) and (b). Yes. A paper containing the suggestions of the Indian Delegation is placed on the Table of the Lok Sabha. [See Appendix VIII, annexure No. 58].

(c) The views of the Indian Delegation were included in the report of the Committee on Freedom of Information. The specialized agencies have been asked to consider and implement the suggestions concerning under-developed countries. The report is also being circulated to the Members of U.N. and to other organisations for their observation.

Tripartite Industrial Committee on Plantations

2945. Shri Ram Krishan: Will the Minister of Labour and Employment be pleased to state:

(a) the nature of the decisions taken and recommendations made at the meeting of the Tripartite Industrial Committee on Plantations held at Shillong on the 21st and 22nd January, 1958; and

(b) the action taken by Government to implement these decisions and recommendations?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). A statement is laid on the Table of Lok Sabha. [See Appendix VIII, annexure No. 59.]

Chemical Diamonds

2946. Shri Balakrishnan: Will the Minister of Commerce and Industry be pleased to state:

(a) the value of chemical diamonds which were imported during the year 1956-57;

(b) the value of chemical diamonds which were produced by the indigenous industry during the period;

(c) the quantity which is required annually; and

(d) the steps which have been taken to increase their production?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): (a) Separate information of imports of chemical diamonds is not available.

(b) to (d). Chemical diamonds are not produced in the country, however, synthetic stones are manufactured by a firm in Mettupalayam (Madras State) from October, 1957, at a rate of 40 Kilos per day, which will meet our annual requirements to the extent of 60 per cent. to 70 per cent.

Multi-Storeyed Buildings in Chembur Colony

2947. Shri Assar: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that some fatal accidents have occurred in Chembur colony for displaced persons due to the falling of children from the low parapet wall of multi-storeyed buildings;

(b) if so, how many such accidents have come to the notice of Government; and

(c) the action Government propose to take in the matter?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) and (b). One fatal accident is reported to have taken place.

(c) The roof of these buildings were never meant to be used by the inmates. In order to ensure that such accidents do not recur instructions have been issued to the Officer-in-Charge of the Colony to keep properly locked the doors leading to the roofs and not to allow the use of the same to unauthorised persons.

Electric Motors and Starters

2948. Shri Subbiah Ambalam: Will the Minister of Commerce and Industry be pleased to state:

(a) what percentage of our requirements of electric motors and starters

for agricultural purposes are manufactured in India;

(b) what is the policy of Government in granting licences for the import of these items and the amount of foreign exchange involved in it; and

(c) whether there is any proposal to import such items of our requirements through the State Trading Corporation and distribute the same to agriculturists directly through the State Directors of Agriculture?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) No separate statistics are available in regard to the requirements of electric motors and starters for agricultural purposes. But the major portion of its demand is met from indigenous production and imports have not been large in relation to the production in the country.

(b) No policy for the import of these items for agricultural purposes as such has been laid down. The general import policy in regard to motors and starters is laid down in pages 81—84 and 105 of the Import Trade Control book for the current licensing period April-September, 1958. The amount of foreign exchange will depend on the imports made during the period.

(c) No, Sir.

Slum Clearance in Madras

2949. Shri Tangamani: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of schemes sanctioned by the Centre which have been completed in the Madras State for slum clearance;

(b) what are the schemes sanctioned for the year 1958-59 for the same State;

(c) whether these schemes include Municipal Towns other than the Madras City; and

(d) if so, the names of such towns and the nature of the scheme?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) None of the thirteen Slum Clearance projects sanctioned in Madras State has been completed so far.

(b) No scheme has so far been sanctioned in the current financial year. The State Government however expect to complete during 1958-59, the following ten slum clearance projects sanctioned earlier:—

Meenambal Sivarajnagai, Vazhaipucheri; Karimeducherry; Pavement-dwellers; Kalayanapuram; Malligaippucheri; Namasivayapuram; Nochikuppam; Mallikuppam and Gajapathy Lala.

(c) and (d). The Government have formulated projects for Madras City only.

Documentaries by Private Producers

2950. { Shri Tangamani:
Shrimati Ila Palchoudhuri:

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether private film producers are encouraged to produce documentary films;

(b) if so, the nature of encouragement given to them; and

(c) the number and names of documentaries produced by the private producers during the years 1955-56, 1956-57 and 1957-58?

The Minister of Information and Broadcasting (Dr. Keskar): (a) to

(c). A statement is placed on the Table of the Lok Sabha, showing the documentary films produced for the Films Division by private producers. [See Appendix VIII, annexure No. 60.] The Films Division maintains a panel of approved producers and enters into contract with them for films which